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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH AT HYDERABAD.

O.A.No.880/91.

Date of Decision: 2.9.94.

G.C.B.Subba Rama Rao

.. Applicant

Vs.

- The Union of India, Rep. by its Secretary, to the Ministry of Science & Technology, New Delhi.
- The Chairman, Dept. of Space, New BEL Road, Nagishetty Halli, Bangalore.
- 3. The Controller/Appellate Authority for Gr.C Employees, Indian Space Research Orgn., SHAR Centre, Sriharikota, Nellore Dt.
- 4. The Head,
 Personnel & General
 Administration,
 Dept. of Space,
 Indian Space Research Orgn.,
 SHAR Centre, Sriharikota,
 Nellore Dt. (AP). ... Respondents

Counsel for the Applicant :: Shri P.Krishna Reddy
Counsel for the Respondents:: Shri N.V.Ramana, Addl. CGSC

CORAM:

Hon'ble Shri Justice V.Neeladri Rao : Vice-Chairman Hon'ble Shri A.B.Gorthi : Member(A)

Judgement

I As per Hon'ble Shri A.B.Gorthi : Member(A) I

The claim of the Applicant is for setting aside the impugned order dt. 3.6.91 issued by Respondent No.4 placing the Applicant under deemed suspension w.e.f. 10.12.90 and order dt. 27.8.91 of Respondent No.3 confirming the order of suspension.

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- 2. The Applicant was convicted for offences under sections 120-B, 409, 477-A of the I.P.C. and section 5(1)(c) read with 5(ii) of the Prevention of Corruption Act and was setenced to suffer rigorous imprisonment for three years and fine of Rs.1,000/- or in default to suffer simple imprisonment for six months as per order dt. 10.12.90 in C.C.No.8/1982 on the file of Special Judge, C.B.I. Cases Visakhapatnam. The Applicant was taken into custody on 10.12.90 but was released on 12.12.90 on execution of bonds under orders of the High Court of Judicature, Andhra Pradesh at Hyderabad in CRL M.P.(SR) No.176/1990 dt. 11.12.1990.
- 3. The impugned order dt. 3.6.91 states that as the Applicant was in custody for a period exceeding 48 hours from 10.12.90 he is deemed to have been suspended with effect from the date of detention and shall be deemed under suspension until further orders. The said order is supposed to have been passed under Rule 7(2) of the Department of Space Employees (Classification, Control and Appeal) Rules, 1976. When this case came up for admission an interim order was passed on 13.9.91 staying the operatiof the impugned order dt. 3.6.91.
- 4. It is submitted that the criminal appeal against the order dt. 10.12.90 in C.C.No.8/1982 on the file of Special Judge, C.B.I. Cases, Visakhapatnam was heard, and the judgement is awaited. The question as to how the period from 10.12.90 till the Applicant was permitted to attend to duty as per interim order dt. 13.9.91 in this O.A. has to be treated depends upon the result in the criminal appear.

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As the said order is in force for the last three years and as it is now represented that the criminal appeal was already heard, it is not just and proper to vacate the stay order. , In the above view, there is no need to consider the merits of the case for this O.A. can be disposed of with a direction that the interim order dt. 3.6.91 continues till the disposal of the criminal appeal against the order dt. 10.12.90 in C.C.No.8/1982 on the file of Special Judge, C.B.I. Cases, Visakhapatnam. The O.A. is ordered accordingly. No costs./

(A.B.Gorthi Member(A).

(V.Neeladri Rao) Vice-Chairman.

Dated the 2nd Sept., 1994. Open Court dictation.

br.

Dy.Registrar(Judl)

Copy te:-

- 1. Secretary to the Ministry of Science & Technology, Union of India, New Delhi.
- 2. The Chairman, Department of Space, New BBL Road, Nagishetty Halli, Bangalore.
- 3. The Controller/Appellate Authority for Gr.C. Employees, Indian Space Research Organisation, SHAR Centre, Sriharikota, Nellore District.
- 4. The Head, Personnel & General Administration, Department of Space, Indian Space Research Organisation, SHAR Space Research Organisation, SHAR Centre, Sriharikota, Nellore District (A.P.).
- 5. One copy to Mr.P.Krishna Reddy, Advocate, CAT, Hyderabad. 6. One copy to Mr.N.V.Ramana, Addl.CGSC, CAT, Hyderabad.
- 7. One copy to Library, CAT, Hyderabad.
- 8. One spare.

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